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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 477 of 1989

N.U. Khan and Others .... Applicants  
Versus  
Union of India and Others .... Respondents

CORAM:

Hon. Mr. Justice S.K. Dhaon, V.C

By a common order the applicants <sup>were</sup> transferred. Feeling dissatisfied they preferred this application. On 30.6.1989 an interim order was passed to the effect that they may be allowed to work on their respective posts till 13.7.1989. Thereafter, the interim order was extended from time to time. It is operative even now.

2. List have been revised, no one has appeared in support of this application. Even on merits, no ground exists for interference with the impugned order. The applicants have been allowed to work at their original places of posting inspite of the order of transfer for over a period of three years. That is enough.

3. The application is dismissed.

Vice Chairman

Dated: 18th Nov: 1992: